

The 10th September 1958

No.LJL.68/58/5.—The following Act of the Assam Legislative Assembly which received the assent of the Governor, is hereby published for general information—

(Received the assent of the Governor on the 9th September, 1958)

ASSAM ACT XXII OF 1958

THE ASSAM APPROPRIATION (No.IV) ACT, 1958

(Passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 12th September 1958]

*An
Act*

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1959.

It is hereby enacted in the Ninth Year of the Republic of India as follows:—

1. Short title and commencement.—This Act may be called the Assam Appropriation (No.IV) Act, 1958.

2. Withdrawal of Rs.85,38,678 from and out of the Consolidated Fund of the State of Assam for the financial year 1958-59.—From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of eighty-five lakhs, thirty-eight thousand six hundred and seventy-eight rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March 1959, in respect of the services specified in column (2) of the Schedule.

3. Appropriation.—The sums, authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March 1959.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
2	Charges on account of Land Revenue.	1,70,000	..	1,70,000
3	Charges on account of State Excise Duties.	...	100	100
11	Charges on account of General Administration.	3,49,400	...	3,49,400
14	Charges on account of Police.	26,80,000	..	26,80,000
17	Charges on account of Education.	26,28,388	...	26,28,388
18	Charges on account of Medical.	3,64,000	...	3,64,000
19	Charges on account of Public Health.	85,048	...	85,048
27	Charges on account of Major Industries.	15,000	..	15,000
29	Charges on account of Civil Works (excluding Tools and Plants and Establishment.)	96,000	..	96,000

SCHEDULE—concl'd.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total Rs.
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	
35	Charges on account of Stationery and Printing.	2,75,000	...	2,75,000
36	Charges on account of State Prisoners and Deten- nus, etc.	500	...	500
37	Charges on account of Donations for Charitable purposes, etc.	3,14,660	...	3,14,660
38	Charges on account of Contributions.	7,500	...	7,500
60	Charges on account of Loans and Advances, etc.	15,00,000	53,082	15,53,082
	Grand Total	...	84,85,496	85,38,678

B. C. BARUA,
Secy. to the Govt. of Assam, Law Deptt.